

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/634(KB)2020

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23<sup>RD</sup> JULY 2024**

IN THE MATTER OF	L AND T FINANCE LIMITED VS EMTA COAL LIMITED
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. Abhrajit Mitra, Sr. Adv.	] For the Financial Creditor
Ms. Aasia Hasan, Adv.	]
Mr. Pathik Choudhury, Adv.	]
Mr. Jishnu Saha, Sr. Adv.	] For the Corporate Debtor
Mr. Jishnu Chowdhury, Adv.	]
Mr. S. P. Chattopadhyay, Adv.	]
Mr. Zeeshan Haque, Adv.	]
Mr. Tanoy Agarwal, Adv.	]
Mr. Ram Maroo, Adv.	]

**ORDER**

1. Ld. Sr. Counsel/Counsel appearing on behalf of the financial creditor present. Ld. Sr. Counsel/Counsel appearing on behalf of the corporate debtor present.
2. The last opportunity is given to the parties to settle the matter by Wednesday, i.e., 31.07.2024, **failing which appropriate Order(s) would be passed** in this matter.
3. The financial creditor is directed to bring-on-record the settlement letter, if there is, or otherwise.
4. **It is made clear that no further adjournments would be granted on the point of settlement.**
5. List this matter for further consideration on **31.07.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**